

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
AUTOCOP (INDIA) PRIVATE LIMITED**

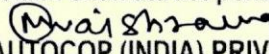
RELEVANT PARTICULARS		
1.	Name of corporate debtor	AUTOCOP (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/09/1991
3.	Authority under which corporate debtor is incorporated/registered	Companies Act 1956 / Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH1991PTC063312
5.	Address of the registered office and principal office (if any) of corporate debtors	Plot no. F-14, Additional industrial, MIDC, Ambad, Nashik Nashik MH 422010 IN
6.	Insolvency commencement date in respect of corporate debtor	16/03/2022 date of receipt of Order on 21 st March, 2022
7.	Estimated date of closure of insolvency resolution process	12/09/2022 (i.e.180 Days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Madan Bajarang Lal Vaishnawa IBBI/IPA-001/IP-P02011/2020-21/13052
9.	Address and e-mail of the interim resolution professional, as registered with the Board	341/704 Kalpataru CHS Limited, Srishti Sector 3, Mira Road (E) Near Surya Shopping Centre, Thane – 401107 Mobile Number 9004686180 Madan.vaishnawa@icai.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Madan B Vaishnawa 405-407, Hind Rajasthan Building, 95, Dada Saheb Phalke Road, Dadar East, Mumbai – 400014. Maharashtra, India. Email: cirp.autocop@gmail.com
11.	Last date for submission of claims	04/04/2022 (14 days from the date of receipt of the Hon'ble NCLT Order as on 21 st March, 2022, the date of appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA, as on Date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	NA, as on Date
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: a) https://www.ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **AUTOCOP (INDIA) PRIVATE LIMITED** on 16/03/2022.

The creditors of **AUTOCOP (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 04/04/2022 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


For **AUTOCOP (INDIA) PRIVATE LIMITED**

Madan B Vaishnawa

**FCA, ACS and Insolvency Professional
IBBI/IPA-001/IP-P02011/2020-21/13452**

Place: Mumbai

Date: 24th March, 2022